

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2425**

**TO BE ANSWERED ON THE 09<sup>TH</sup> MARCH, 2021/ PHALGUNA 18, 1942 (SAKA)**

**CRIMINAL CASES REGISTERED AGAINST IPS OFFICERS**

**†2425. SHRI AJAY KUMAR MISRA TENI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of serious criminal cases registered against the IPS officers deployed in various States, particularly in Uttar Pradesh, during the last two years;**

**(b) whether the Government intends to punish the officers involved in these criminal cases by arresting them; and**

**(c) if so, the number of officers on whose arrest a reward has been announced so far?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): Indian Police Service (IPS) Officers are allocated to various State/Union Territory (UT) Cadres and serve in connection with the affairs of the respective State/UT. As per the records available, during the last two years i.e. 2019, 2020 and 2021 (as on date), criminal cases against 4 IPS officers (including 1 IPS officer serving under Government of Uttar Pradesh) have been registered and they were placed under suspension by the State Governments. In terms of Rule 7(1)(b)(i) of the All India Services (Discipline and Appeal) Rules, 1969, the concerned State Government is the authority competent to take Departmental action against such officers.**

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